

ITEM NO.28+38 Court 9 (Video Conferencing) SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Item No.28

Writ Petition(s)(Criminal) No(s). 395/2020

ARJUN SINGH

Petitioner(s)

VERSUS

THE STATE OF WEST BENGAL & ORS.

Respondent(s)

(FOR ADMISSION and IA No.129184/2020-GRANT OF INTERIM RELIEF  
IA No. 131549/2020 - EXEMPTION FROM FILING O.T.  
IA No. 129184/2020 - GRANT OF INTERIM RELIEF  
IA No. 131548/2020 - PERMISSION TO FILE ADDITIONAL  
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(Cr1.) No. 393/2020 (X)  
(FOR ADMISSION and IA No.129179/2020-GRANT OF INTERIM RELIEF)

W.P.(Cr1.) No. 400/2020 (X)  
(FOR ADMISSION and I.R. and IA No.129884/2020-STAY APPLICATION)

W.P.(Cr1.) No. 403/2020 (X)  
(FOR ADMISSION and IA No.130516/2020-EX-PARTE AD-INTERIM RELIEF)

Item No.38

Writ Petition(s)(Criminal) No(s). 402/2020  
(FOR ADMISSION and I.R. and IA No.130171/2020-GRANT OF INTERIM  
RELIEF....[ TO BE TAKEN UP ALONG WITH ITEM NO. 28 I.E. W.P.(Cr1.)  
No. 395/2020 ] )

Date : 18-12-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL  
HON'BLE MR. JUSTICE DINESH MAHESHWARI  
HON'BLE MR. JUSTICE HRISHIKESH ROY

For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. Prashant Kumar, AOR  
Ms. Awantika Manohar, AOR

- 28.1 Mr. Parthiv Goswami, Adv.  
Mr. Vikas Singh, Adv.  
Mr. Prashant Kumar, AOr
- 28.2 Mr. Shashank Shekhar, Adv.  
Mr. Prashant Kumar, AOR
- 28.3 Mr. Vikas Singh, Adv.  
Ms. Awantika Manohar, Adv.  
Mr. Prashant Kumar, Adv.
- Item 38 Mr. Parthiv K. Goswami, Adv.  
Mr. Prashant Kumar, Adv.  
Mr. Vikas Singh, Adv.  
Ms. Awantika Manohar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Writ Petition(s)(Criminal) No.395/2020, W.P.(Crl.) No.393/2020,  
W.P.(Crl.) No.400/2020 & W.P.(Crl.) No. 403/2020  
Writ Petition(s)(Criminal) No(s). 402/2020

Applications for exemption from filing official translation and permission to file additional documents/facts/annexures are allowed.

Issue notice.

It is directed that till the next date of hearing no coercive steps shall be taken against the petitioners in any of the cases.

(ASHA SUNDRIYAL)  
ASTT. REGISTRAR-cum-PS

(ANITA RANI AHUJA)  
ASSISTANT REGISTRAR